

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15724/2021
(Arising out of impugned final judgment and order dated 27-07-2021
in SSNO. No. 15862/2021 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM
FILING O.T.

IA No. 126872/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 126873/2021 - EXEMPTION FROM FILING O.T.)

Date : 12-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Saroj Tripathi, AOR
Mr. S N Pandey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Mr. Abhishek Kumar Singh, Adv.
Mr. Udayan Pratap Singh, Adv.

For Respondent(s) Mrs. Madhavi Divan, A.S.G.
Ms. Rukhmini Bobde, Adv.
Mr. Sachin Sharma, Adv.
Ms. Nidhi Khanna, Adv.
Mr. Ayush Puri, Adv.
Ms. Vaishali Verma, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner is granted one week's time to file the
rejoinder affidavit which is stated to be ready. List thereafter.

(SONIA BHASIN)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

